

Allocation under MPF to Odisha

2724. SHRI DILIP KUMAR TIRKEY: Will the Minister of HOME AFFAIRS be pleased to state whether the Ministry of Home Affairs would take steps for making special allocation under modernization of State police force scheme for Odisha in view of substantial expansion of State police due to rapid urbanization and industrialization and Naxal problem in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): During 2014-15, 'Plan' and 'Non-Plan' allocations of Odisha under the MPF Scheme, including Supplementary Plan, have already been released to the State Government of Odisha based on established MPF allocation, criterion of population, sanctioned strength of police force, number of police stations, urban police and incidence of crime per lakh population.

Spending on Coastal Policy Project

2725. SHRI SUKHENDU SEKHAR ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has spent ₹646 crores and committed ₹1571 crores on Coastal Policy Project, 2016;

(b) if so, the details thereof;

(c) whether G1205 is one from a fleet of 2004 interceptors that patrol India's Maritime Boundary have untrained cops who cannot shoot or swim, from a string of 80 police stations;

(d) whether G1205 was out of commission for nine months last year, if so, the details thereof; and

(e) if so, the remedial measures taken afterwards?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Government of India had spent ₹646 crore for the implementation of the Coastal Security Scheme (Phase-I) from 01.04.2005 to 31.03.2011. Further, the Government has committed to spend ₹1,580 crore for Phase-II of the Scheme, which has commenced from 01.04.2011 for a period of five years.

(c) No, Sir. There is no such boat in the fleet of interceptor boats provided to the Coastal States/Union Territories under the Coastal Security Scheme. However, an

interceptor boat bearing No.GJ-MP12-05 was provided to the State Government of Gujarat as part of 204 interceptor boats provided to Coastal States/Union Territories during the Phase-I of the Coastal Security Scheme. The crew and Police personnel of all the marine boats are trained by the Indian Coast Guard.

(d) and (e) The boat No.GJ-MP12-05 was out of commission during the period from 20.11.2012 to 03.10.2013, *i.e.*, 10 months and 13 days due to engine related critical defects. During this period, patrolling was carried out by another 12 Ton and 5 Ton boats. An Annual Maintenance Contract has also been signed with M/s. GSL & M/s. GRSE for the maintenance of the marine boats till 31.03.2016.

Release of NDRF to Odisha

2726.SHRI A.V. SWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the Central assistance given to Odisha from National Disaster Response Fund (NDRF) on account of Phailin which struck the State last year against the damages;

(b) whether ₹399.83 crore is still pending to be disbursed to Odisha; and

(c) the total estimated cost of the damages due to Hudhud in Odisha and by when this amount would be released as Odisha Disaster Response Fund is getting fully exhausted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJUJU): (a) The concerned State Government is required to undertake necessary relief measures in case of natural disasters including cyclone through the funds readily available in the corpus of the State Disaster Response Fund (SDRF) as per norms. In case of a disaster of "severe nature", additional assistance is extended from the National Disaster Response Fund (NDRF) after following the laid down procedure. Financial assistance is towards relief and not for compensation of loss as suffered. Additional expenditure, if any, incurred over and above or on other than approved items/norms, is required to be met by the States from its own resources and not from SDRF/NDRF.

In order to support the affected people of State, an amount of ₹ 1000 crore (₹ 250 cr. from SDRF + ₹ 750 crore from NDRF of account basis) was released to State Government, for carrying out the relief operation.

(b) No additional amount from NDRF is due for release to the State Government of Odisha for the cyclone 'Phailin'.